

(REVISED)

ITEM NO.4

COURT NO.1

SECTION XII-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G STransfer Petition (Civil) No. 3122/2024

SONALI GOSWAMI

Petitioner(s)

VERSUS

SAGAR KHANDELWAL

Respondent(s)

IA No. 267607/2024 - EX-PARTE STAY

Date : 20-02-2025 This matter was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE SANJAY KUMAR
HON'BLE MR. JUSTICE K.V. VISWANATHANFor Petitioner(s) Ms. Vishakha, AOR
Mr. Ajay Gupta, Adv.
Ms. Surbhi Gupta, Adv.For Respondent(s) Mr. Anuj Gupta, Adv.
Mrs. Pinki Aggarwal, Adv.
Ms. Parul Sharma, Adv.
Mr. Sachin Dubey, Adv.
Mr. Sharad Kumar Puri, Adv.
Mrs. Priya Puri, AORUPON hearing the counsel, the Court made the following
O R D E R

Learned counsel for the parties state that the parties want to explore the possibility of settlement through mediation and that they may be referred to the Supreme Court Mediation Centre.

In view of the statement made, the parties are requested to appear in-person or through video conferencing before the Mediator nominated by the Coordinator of the Supreme Court Mediation Centre on 18.03.2025 at 02.00 p.m.

To enable the Mediator to establish contact with the parties, the learned counsel shall file a memo within a week mentioning the mobile numbers and the e-mail addresses, if any, of the parties.

The Mediator shall submit a report to this Court on conclusion of the proceedings, at least seven days before the next date of hearing.

Re-list in the week commencing 13.05.2025.

(BABITA PANDEY)
AR-CUM-PS

(ANJALI PANWAR)
COURT MASTER (NSH)

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In view of the statement made, the parties are requested to appear in-person or through video conferencing before the Mediator nominated by the Coordinator of the Supreme Court Mediation Centre on 15.03.2025 at 02.00 p.m.

To enable the Mediator to establish contact with the parties, the learned counsel shall file a memo within a week mentioning the mobile numbers and the e-mail addresses, if any, of the parties.

The Mediator shall submit a report to this Court on conclusion of the proceedings, at least seven days before the next date of hearing.

Re-list in the week commencing 13.05.2025.

(BABITA PANDEY)
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